उदेश्यों और कारणों का कथन

terahvi ki samiti ne apni 15th report me viitii bhav 2011-12 ke doon ke upar vdhik viyam ko vihimm di karne ki sihri ki, tadansaar yah viyam bharat ke sachivaan ke anuhoshe 205 ke saath panit anuhoshe 204 ke khanda (1) ke anushaban me rajya ke sachivaan nihiti me se ukta viti bhav me anuudan aur vinayik se vdhik vyamo ke baavat kiye gaa vyam ko pura karne ke liye aur vdhik vhan ke bhainyojan ka upvan karne ke liye purabham kia ja raha hai.

(जय राम ठाकुर)

मुख्य मन्त्री।

धर्मशाला :
तारीख: दिसम्बर, 2019

BILL NO. 19 OF 2019

THE HIMACHAL PRADESH APPROPRIATION (NUMBER 3) BILL, 2019

ARRANGEMENT OF CLAUSES

Clauses :

1. Short title.

2. Authorisation of a further sum of ` 752,50,58,269 out of the Consolidated Fund of the State of Himachal Pradesh to meet out certain expenditure for the financial year 2011-12.

3. Appropriation.

THE SCHEDULE.

Bill No. 19 of 2019

THE HIMACHAL PRADESH APPROPRIATION (NUMBER 3) BILL, 2019

(AS INTRODUCED IN THE LEGISLATIVE ASSEMBLY)

A BILL

to authorise appropriation of certain sums out of the Consolidated Fund of the State of Himachal Pradesh to meet out the amount spent on the certain services for the financial year 2011-12 in excess of the amount authorized or granted for those services in that year.
Be it enacted by the Legislative Assembly of Himachal Pradesh in the Seventieth Year of the Republic of India as follows:—

1. Short title.—This Act may be called the Himachal Pradesh Appropriation (Number 3) Act, 2019.

2. Authorization of a further sum of ₹ 752,50,58,269 out of the Consolidated Fund of the State of Himachal Pradesh to meet out certain expenditure for the financial year 2011-12.—From and out of the Consolidated Fund of the State of Himachal Pradesh, the sums specified in column (3) of THE SCHEDULE amounting in the aggregate to the sum of ₹ 752,50,58,269 (Seven hundred fifty two crore, fifty lakh, fifty eight thousand, two hundred sixty nine rupees only) shall be deemed to have been authorized to be paid and applied to meet the amount spent for defraying the charges in respect of the services specified in column (2) of THE SCHEDULE during the financial year 2011-12 in excess of the amount authorized or granted for those services in that year.

3. Appropriation.—The sums deemed to have been authorized to be paid and applied from and out of the Consolidated Fund of the State of Himachal Pradesh under this Act shall be deemed to have been appropriated for the services and purposes expressed in THE SCHEDULE in relation to the financial year 2011-12.

THE SCHEDULE

(See sections 2 and 3)

<table>
<thead>
<tr>
<th>Demand No.</th>
<th>Services and purposes</th>
<th>Voted by the Legislative Assembly ₹</th>
<th>Charged on the Consolidated Fund ₹</th>
<th>Total ₹</th>
</tr>
</thead>
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<tr>
<td>1</td>
<td></td>
<td></td>
<td></td>
<td></td>
</tr>
<tr>
<td>09</td>
<td>Health and Family Welfare (Capital)</td>
<td>2,00,000</td>
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<td>2,00,000</td>
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<tr>
<td>10</td>
<td>Public Works-Roads, Bridges and Buildings (Revenue)</td>
<td>221,98,89,300</td>
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<td>13</td>
<td>Irrigation, Water Supply and Sanitation (Revenue)</td>
<td>350,70,92,616</td>
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<td>15</td>
<td>Planning and Backward Area Sub-Plan. (Capital)</td>
<td>39,06,18,281</td>
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<td>39,06,18,281</td>
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<td>21</td>
<td>Co-operation (Capital)</td>
<td>1,77,841</td>
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<td>23</td>
<td>Power Development (Capital)</td>
<td>112,23,31,000</td>
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<tr>
<td>29</td>
<td>Finance (Capital)</td>
<td>—</td>
<td>28,47,49,231</td>
<td>28,47,49,231</td>
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<tr>
<td></td>
<td>Total Revenue</td>
<td>572,69,81,916</td>
<td></td>
<td>572,69,81,916</td>
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<tr>
<td></td>
<td>Capital</td>
<td>151,33,27,122</td>
<td>28,47,49,231</td>
<td>179,80,76,353</td>
</tr>
<tr>
<td></td>
<td>Grand Total</td>
<td>724,03,09,038</td>
<td>28,47,49,231</td>
<td>752,50,58,269</td>
</tr>
</tbody>
</table>

STATEMENT OF OBJECTS AND REASONS

The Public Accounts Committee of the thirteenth Vidhan Sabha in its 15th report has recommended to regularize the excess expenditure incurred during the financial year 2011-12. Accordingly, this Bill is being introduced in pursuance of clause (1) of article 204 read with article
205 of the Constitution of India to provide for the appropriation from and out of the Consolidated Fund of the State for the moneys further required to meet out the expenditure on account of expenses in excess of grants and appropriations in the said financial year.

The Bill seeks to achieve the aforesaid objectives.

(JAI RAM THAKUR)
Chief Minister.

DHARAMSHALA:
THE DECEMBER, 2019

HIMACHAL PRADESH THIRTEENTH VIDHAN SABHA

NOTIFICATION

Shimla–171004, the 17th December, 2019

No. V.S.-Legn.-Pri/1-1/2018.—The following order by the Governor of the State of Himachal Pradesh, dated the 16th December, 2019 is hereby published for general information:—

“में, बंडारू दलात्रेय, राज्यपाल, हिमाचल प्रदेश, भारतीय संविधान के अनुसार ए 174 (2) (ए) द्वारा प्रदत्त शक्तियों के अनुसरण में हिमाचल प्रदेश तेरहवीं विधान सभा के संघात सत्र का तत्काल सत्रावसंध करता हूं।

बंडारू दलात्रेय,
राज्यपाल,
हिमाचल प्रदेश।”

By order:-
YASH PAUL SHARMA,
Secretary,
H. P. Vidhan Sabha.